

SHRI D. P. CHATTOPADHYAYA : Thank you for the suggestion. Since it was referred to, I wanted to allude to it in passing. I would not dilate on it.

Some other issues have also been raised, the licensing policy, the implementing machinery, the inadequacy thereof and so on. We are quite alive to the problem. At the appropriate time, when some other substantive issues similar to this one are brought before the House, Government will be in a position to make up its mind. But now we are doing our best to see that the implementation machinery is strengthened, number of laboratories increased, quality improved and the provisions of the parent Act properly implemented and executed.

I move.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY-SPEAKER : As regards clause 3, Shri Panda's amendment has been circulated. But it is not within the scope of the Bill. The Bill deals with the application of the Act to J & K whereas his amendment seeks some modification of the provisions of the parent Act. It has nothing to do with the amending Bill.

SHRI D. K. PANDA : Let me say how it is relevant. If it is convincing, you admit it.

MR. DEPUTY-SPEAKER : I have ruled it out.

To clause 3, there is no amendment'.

The question is :

"That clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill.

Clause 4, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI D. P. CHATTOPADHYAYA : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.07 hrs.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT AND VALIDATION BILL

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I move :

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

As this House is fully aware, the Industrial Policy Resolution of 1956 laid down that the future development of coal industry in the country was the responsibility of the State, and all new units in this industry would be set up only by the State except in exceptional circumstances as laid down in the resolution. Accordingly, under the Coal Bearing Areas (Acquisition and Development) Act of 1957, powers were taken *inter alia* for the acquisition by the Central Government of unworked coal bearing areas covered by private leases or prospecting licences. This Act provided for acquisition of virgin lands including underground minerals or rights in or over such land in the same manner as the Land Acquisition Act of 1894. In acquisition of land, the practice under the Land Acquisition Act, 1894, was to issue a single notification under section 4 (1) of the Act indicating that land in a locality was needed or was likely to be needed or was for public purpose. This notification was followed by one or more declarations under sec-

tion 6 of the Act in respect of different parcels of land specified in the original notification to the effect that such portion of land was needed for public purpose or for a company.

In a judgement dated 9th February, 1966 in the case of State of Madhya Pradesh v. Vishnu Prasad Sharma and others, the Supreme Court have held that once a declaration under section 6 of the Act was issued, whether it be in respect of a part of the land comprised in the notification under section 4 (1) or in respect of the whole of it, the effect of the initial notification is exhausted and no further declarations under section 6 of the Act are sustainable.

In other words, Government could not acquire lands by means of successive declaration under section 6 followed by single notification under section 4 (1). Though nothing however, prevents the Government from issuing fresh notification under section 4 (1) again even in respect of the same locality followed by subsequent notifications under section 6. but in such eventualities, compensation to be paid will be on the basis of the market value as on the latter date of the notification under section 4 (1) and so will generally be larger.

In order to overcome the adverse effect of of the above judgement, the Land Acquisition Act was amended by the Land Acquisition (Amendment and Validation) Act 1957 (13 of 1967). The amendment specifically provides that if necessary more than one declaration under section 6 may be issued from time to time in respect of different parcels of any land covered by the same notification under section 4 (1) of the Act.

The relevant provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957 correspond and are more or less the same as those of the Land Acquisition Act, 1894. Hence the aforesaid decision of the Supreme Court would apply also to the acquisitions made under the Coal Bearing Areas (Acquisition and Development) Act, 1957 and thereby affect the validity of a large number of acquisitions of land done or intended to be done for the National Coal Development Corporation Ltd., wherein single notification under section 7 (1) of the Coal Bearing Areas (Acquisition and Development) Act of 1957 has been followed by more than one declaration under

section 9 (1) of the Act. It is not possible, nor will it be in the public interest to reopen all such cases and to start proceedings fresh as it would seriously dislocate the projects of the National Coal Development Corporation for which land has been acquired and compensation paid. Further, the issue of fresh notification under section 4 (1) would involve payment of large amount of additional compensation in view of the increase in land value.

The Bill under discussion, therefore, proposes to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, on the lines the Land Acquisition (Amendment and Validation) Act, 1957 (13 of 1967).

Secondly, this Bill also proposes to empower the Government to compensate the State Governments for the loss of royalty which they suffer when areas without any third party rights are acquired under the Act, by paying them such sums as they should have been entitled to by way of royalty had the areas been leased for the mining of minerals.

The Bill also incorporates a few formal amendments of a procedural nature to give effect to the above two main ideas.

I move.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

श्री कमल मिश्र मधुकर (केसरिया) :
उपाध्यक्ष महोदय, इस बिल में मैं आप करने की कोशिश की गई है, यह मैं आप बिल है और कोई कंफ्रिमेंसिव बिल नहीं है। जिन सबालों को लेकर उनका हल निकाला जाना चाहिये था, वह नहीं किया गया है और वैसे बिल नहीं लाया गया है। इसमें एक यह बात जरूर अच्छी है कि राज्य सरकारों को निश्चित राशि केन्द्र से मिला करेगी माइज के कम्पेंसेशन के रूप में।

[श्री कमल मिश्र मधुकर]

इस बात पर इस सदन में कई बार चर्चा हुई है कि जो रायल्टी का पैसा बड़े-बड़े खदान मालिकों के जिम्मे राज्य सरकारों का पड़ा हुआ है, जो खानों के मालिक हैं, उनके जिम्मे पड़ा हुआ है, वह उनको मिले। उसके लिये आपने कभी प्रयत्न नहीं किया है। राज्य सरकारों को जब यह पैसा नहीं मिलता है तो उनको बड़ी कठिनाई होती है। इससे उनको फर्निशियल डिफिकल्टी का सामना करना पड़ता है और डिबेलपमेंट के कामों में जो पैसा लगना चाहिये, जो पैसा विकास के कामों में लगना चाहिये, वह नहीं लग पाता है और नतीजा यह होता है जो उनका पिछड़ापन होता है, वह बना रहता है और वे आगे नहीं बढ़ सकती हैं। मुझे बिहार का पता है कि उसको कितनी कठिनाई का सामना करना पड़ रहा है इस मामले में। वेस्ट बंगाल के सामने भी यही समस्या है। वहां पर शासन की बागडोर केन्द्र ने अब तो अपने हाथ में ले ली है। कोयले का जो उत्पादन होता है उसका 86 प्रतिशत हिस्सा बंगाल बिहार से पड़ता है। इन दोनों राज्यों की जो रायल्टी की राशि बकाया पड़ी हुई है कोयला खदानों के मालिकों के जिम्मे इसको किम दंग से वसूल किया जायेगा, इसका कोई हल इसमें नहीं सुझाया गया है। उसके लिये बिल में कोई व्यवस्था नहीं की गई है। ऐसे लोगों को जेल भेजने या सजा देने की बिल में कोई व्यवस्था नहीं की गई है। मुझे बिहार का बकाया मालूम है कि एक कोयला खदान मालिक के जिम्मे रायल्टी का तीन करोड़ रुपया है लेकिन उसके खिलाफ कोई कार्रवाई नहीं हो रही है। यह रायल्टी की राशि वसूल करने के लिये कार्रवाई होनी चाहिये ताकि राज्य सरकारों को बकाया राशि मिल सके और वे इसको विकास कार्यों में लगा सकें और अपने पिछड़ेपन को दूर करने में सहायक हो सकें।

कोयला खदान क्षेत्रों का जिन्होंने निरीक्षण किया है, उनको जिन्होंने देखा है और जो सरकारी रिपोर्ट और आंकड़े हैं, उनसे भी यह

पता चलता है कि बंगाल तथा बिहार में अससोल, झरिया, रानीगंज आदि इलाकों में कोयला खदानों में काम करने वाले जो मजदूर हैं उनकी मजदूरी में कोई खास वृद्धि नहीं हुई है। कुछ वृद्धि तो हुई है लेकिन जिनकी होनी चाहिये थी नहीं हुई है। उनके जीवन-यापन करने के जो साधन हैं, रहन-सहन की जो स्थिति है, अस्पताल, मकान की जो सुविधायें हैं, वे अत्यन्त अपर्याप्त हैं। इन तमाम चीजों पर भी आपने ध्यान नहीं दिया है। कोयला खदानों में काम करने वाले मजदूरों की काम की जो स्थिति है, उनमें उनको टी० बी० आदि रोग हो जाते हैं और जिस वातावरण में वे काम करते हैं वह इतना खराब होता है कि हमेशा अस्वस्थ होने की दशा में वे रहते हैं। उनको लगातार इस तरह की परिस्थिति में काम करना पड़ता है। जो बीमारियां उनको इसकी वजह से हो जाती हैं उनकी रोकथाम करने के लिए बड़े पैमाने पर कार्रवाई करने की जरूरत थी। इनका रोकथाम का प्रबन्ध होना चाहिये था। इस ओर भी आपने ध्यान नहीं दिया है। खुद आपका जो नेशनल कोल डिबेलपमेंट कारपोरेशन है उसके अन्दर भी जो मजदूरों को मजदूरी मिलनी चाहिये, नहीं मिलती है। उनकी समस्याओं का हल होना भी जरूरी है। हाउसिंग की जो इन सबकी समस्या है, वह भी हल होनी चाहिये।

सदन में बराबर इस बात की चर्चा चलती रहती है कि कोयले की दुलाई के लिए वैगंज नहीं मिलते हैं। इस कारण से लाखों टन कोयला पड़ा रह जाता है। इस कारण से उद्योग को भी घाटा होने लगता है और उसकी जो समस्याएँ हैं वे भी हल नहीं हो पाती हैं। इस ओर भी इस बिल को पेश करते समय आपने ध्यान नहीं दिया है। इस समस्या को हल करने की दिशा में आप क्या करने जा रहे हैं, इसके बारे में भी आपने कुछ नहीं बताया है।

इस बिल में आप जो कोल बेयरिंग

एरियाज है, उनको एक्वायर् करने जा रहे हैं। यह अधिकार आप अपने हाथ में ले रहे हैं। कम्पेंसेशन देने का जो सवाल है इसको फिर तरह से हल करना है यह अविकार भी आप ले रहे हैं। लेकिन इसके साथ साथ कोयला खदानों में काम करने वाले मजदूरों की समस्याओं, रायल्टी की समस्या, आदि जो समस्याएँ हैं, उनको हल करने की तरफ आपका ध्यान नहीं गया है। इस वास्ते मैं कहता हूँ कि यह पैच अप मैंगर है। समस्या का आंशिक हल ही उसके द्वारा आप निकाल रहे हैं। जो मूलभूत समस्याएँ हैं, वे बनी रहेंगी।

जा राष्ट्रीयकृत बैंक है वे भी उन्हीं खदानों को कर्ज आदि देने हैं जो बड़े लोग हैं। यह भी बाधा उत्पन्न करने वाली बात है। मैं कहूँगा कि अगर आप कोयला उद्योग का विकास करना चाहते हैं तो आप प्राइवेट एंजेंसीस के रूप में इस उद्योग को न रहने दें। जो छोटे लोग इसमें लगे हुए हैं, जो छोटे खदान मालिक हैं उनको आप थोड़ा बहुत मुआवजा देकर यह सारा जो उद्योग है इसको अपने हाथ में ले, इसका राष्ट्रीयकरण आप करें। कोयला उद्योग में अगर राजकीय पूँजी लगेगी तो उसका फल यह होगा कि योजनाएँ समग्र रूप से बन सकेंगी और उनको कार्यान्वित करने में सहाय्य होगी। आजकल होता क्या है। प्राइवेट ओनर्ज के हाथ में रहने में अनेक समस्याएँ खड़ी होती हैं। यहाँ पर जब प्रश्न किये जाते हैं तो किसी प्रश्न के बारे में कहा जाता है कि इसके लिए लेबर डिपार्टमेंट जिम्मेदार है और किसी दूसरी समस्या के लिये कहा दिया जाता है कि इसके लिए दूसरा विभाग जिम्मेदार है।

मैं चाहता हूँ कि आप ऐसा विस्तृत बिल लायें जिसमें कोयला खदानों में काम करने वाले मजदूरों की मजदूरी बढ़े, उनको मकान की सुविधा उपलब्ध हो, उनकी छद्मनी न हो सके और इसके साथ साथ जो दूसरी उनकी समस्याएँ हैं, वे हल हों। साथ ही राज्य सरकारों की जो रायल्टी की राशि बकाया पड़ी

हुई है खदान मालिकों की तरफ उसको बसूल करने में सुविधा हो सके, यह व्यवस्था भी आप करें। सारे कोयला उद्योग को आप राजकीय पूँजी के अन्दर लायें। जब आप समाजवाद की बात करते हैं तो राजकीय पूँजी का देश के अर्थ तंत्र में निर्णायक हिस्सा अदा करने के लिए आप मुद्रा प्रदान करें। ऐसा नहीं होता तो समाजवाद की बात करना, कोरी कल्पना मात्र ही होगी।

अपने जवाब में आप बतायें कि आप उन समस्याओं को कैसे हल करने जा रहे हैं। समस्या का आंशिक हल तो आप इस बिल के द्वारा करने जा रहे हैं लेकिन जो और बड़ी बड़ी समस्याएँ इस उद्योग के सामने हैं, उनका निदान नहीं हो पाएगा।

SHRI G. VISWANATHAN (Wandiwash) : According to the original Act no compensation was payable to the State Government when the land is acquired by the Central Government.

MR. DEPUTY-SPEAKER : No compensation for the mineral ; for land there is compensation.

SHRI G. VISWANATHAN : Yes, the value of the mineral will not be taken into consideration. That is why the States have been urging on the Centre that this attitude of the Central Government is depriving them. We know the financial position of the States very well. They are in a very miserable position. Very often the State Governments are driven from pillar to post. They go to the Planning Commission. From there they will be sent to the Finance Commission. Finally they have to go to the Reserve Bank of India for overdraft. No doubt, the Central Government gives them loans and grants by one hand but by the other hand takes away huge amounts from them by way of interest and instalment of the principal. Now I am glad that the Central Government have agreed to pay royalty to the State Governments, though they have not agreed to pay compensation.

Coming to the clauses of the Bill, clause 7 says :

[Shri G. Viswanathan]

".....the Central Government or the Company, as the case may be, may pay to the State Government such sum of money as would have been payable as royalty..."

Here the word "may" has been deliberately used. In the Statement of Objects and Reasons it is stated :

"The Central Government..... has decided that the State Governments should be paid purely on an *ex-gratia* basis. ..."

There they have used the word "should". But in the clause they have deliberately used the word "may" whereas actually it should have been "shall". I have seen in most of the Bills originating from the Central Government that where it is an obligation of the State Government they use the word "shall" and where it is an obligation of the Central Government towards the State Governments they use the word "may". This attitude should change and they have to use the word "shall" instead of "may" in this clause.

Then, the Bill empowers the government to acquire the land by stages. This is a curious procedure. There is a preliminary notification, a second notification and a final declaration. It is a very cumbersome process which causes a lot of hardship to the land-owners. Though as a lawyer I may not agree with this procedure, in the national interest I support this measure. At the same time, I would request the Government that, as far as possible, they should avoid this acquisition by stages. I am sure the Minister will agree to change the word "may" to "shall"

MR. DEPUTY-SPEAKER : Many good suggestions have been made which are outside the scope of the Bill. The hon. Minister may deal only with those which come within the scope of the Bill.

SHRI G. VISWANATHAN : Mine was relevant and important.

MR. DEPUTY-SPEAKER : I was not referring to his suggestion. There were many other good suggestions which were not within the scope of the Bill. Government may consider them afterwards. They need not be replied to now.

SHRI SHAHNAWAZ KHAN : This Bill, as I said in my opening speech, has a very limited scope. The aim of this Bill is to bring the Coal Bearing Areas (Acquisition and Development) Act in line with the Land Acquisition Act because both the enactments deal with the same subject more or less. The Land Acquisition Act was amended in 1967. What we are trying to do is to bring this Act in line with the Land Acquisition Act. It has a very limited scope.

As my hon. friend opposite has said, the State Governments were deprived of their royalties because no compensation was payable in respect of minerals. Now we are having a provision whereby the State Governments would be entitled to compensation in respect of minerals also.

MR. DEPUTY-SPEAKER : The main quarrel is that the word 'may' should be substituted by 'shall'.

SHRI SHAHNAWAZ KHAN : Personally I do not think that there is any difference made by change of the word 'may' by 'shall'. My friend also said that various private owners of coal mines are not paying royalties to the State Governments. State Governments have sufficient power including the right to terminate the lease in case these royalties are not paid. I think those powers are sufficient. With these words I commend this Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up clause by clause consideration. The question is : *

"That clauses 2 to 8, clauses 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted

Clauses 2 to 8, Clause 1, the Enacting Formula and the Title were added to the Bill

SHIRI SHAHNAWAZ KHAN I move

‘That the Bill be passed’

MR DEPUTY-SPEAKER The question

is

“That the Bill be passed”

The motion was adopted

DISCUSSION RE FLOOD AND DROUGHT SITUATION IN THE COUNTRY

MR DEPUTY-SPEAKER Now we take up discussion under Rule 193 on the flood and drought situation in the country

श्री परिपूर्णानन्द पन्थूली (टिहरी-गढ़वाण) . नपाध्यक्ष महोदय, जैसा कि सर्व-विदित है, आज दश भर में बाढ़ का जो प्रकोप हुआ है, उस के कारण लाखों घर नष्ट हो चुके हैं। हम वर्षा में देखते आ रहे हैं कि हर साल जब जब बाढ़ आती है, उस के बाद हमारी सरकार कं पडियाल के आसू तो बह गये हैं, किन्तु बाढ़ का स्थायी रोक-थाम के लिए, उस के निराकरण के लिए उसने आज तक कोई ठोस कदम नहीं उठाया है। अब तक केवल टीके लगाने की ही प्रक्रिया अपनाई गई है और जो बाढ़ का क्षतिग्रस्त परिवार है, उन को थोड़ी बहुत सहायता पहुँचाने का प्रयास तो किया गया है, किन्तु उससे जो क्षति हमारे देश का पहुँच रही है, हर साल जो करोड़ों रुपये की सम्पत्ति नष्ट होती जा रही है, उसका बचाने के लिए सरकार के द्वारा कोई कार्यक्रम अभी तक नहीं बनाया गया है।

मैं उदाहरण के रूप में निवेदन करना चाहता हूँ कि चतुर्थ पंचवर्षीय योजना के लिए सरकार ने 153 करोड़ रुपये का प्रावधान

किया है, जब कि आवश्यकता कम से कम 100 करोड़ रुपये की है।

यही नहीं मैं सरकार और निवेदन करना चाहता हूँ कि सरकार ने चाह वह केन्द्रीय सरकार हो अथवा प्रांतीय सरकार, बाढ़ के मूल स्थान पर जहाँ से बाढ़ का उद्गम होता है उन स्थानों पर बाढ़ की रोकथाम के लिए कोई योजना अब तक तीन योजनाओं में रखी है और न चतुर्थ पंचवर्षीय योजना में उस के लिए कोई प्रावधान किया गया है। मैं उदाहरण के लिए निवेदन करना चाहता हूँ कि फुड कट्टी का अब तक जिन चार भागों में विभाजित किया गया है उसमें कांस्ट्रक्शन आफ एम्बैक्मेंट्स ड्रेनेज स्कीम्स टउन प्रोटेक्शन स्कीम्स और रजिग दि विलेज गढ़वा दि फुड लैंड यही चार बातें गयी हैं। किन्तु कैचमेंट एरियाज जो कि नदियों के हैं उनमें बाढ़ की रोकथाम के लिये कोई योजना सरकार ने अभी तक तैयार नहीं की है। 1951 में जबकि फुड कट्टी का काम शुरू किया गया तब से अब तक केवल 250 करोड़ रुपये उस में व्यय हुए हैं जबकि हम देखते हैं कि हर साल लाखों रुपये की सम्पत्ति हमारे देश में नष्ट होती रही है।

भारत सरकार की इरीगेशन ऐंड पावर मिनिस्ट्री की एक विशेषज्ञ समिति ने जो इस पर जांच की थी वह इस परिणाम पर पहुँची थी कि हमारे कैचमेंट एरियाज में फुड कट्टी के लिये सबसे अधिक ध्यान देने का आवश्यकता है और मैं आपको सूचना के लिए एक विशेषज्ञ समिति की रिपोर्ट-टेक्निकल रिपोर्ट आन ऐन आन-दि म्याट स्टडी आफ दि अवरनदा ड्रेनेज, 1970 के एक छांट में अंश का उद्धरण करना चाहता हूँ। उसमें कहा गया है—

“The damage on the Rishikesh-Joshimath Road were followed by a localised cloud burst in the area around the source of water feeding the Patal Ganga, Rishi Ganga and Dhauli Ganga”